OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE SOUTH DISTRICT, SAKET COURTS COMPLEX, NEW DELHI

ORDER

In exercise of the powers delegated to the undersigned, pursuant of GNCT of Delhi's letter no. E. F.8/4/2009-AC/dsfa/1192-1200/3 dated 11.05.2009, under sub-rule (1), (2) & (3) to Rule 13 of Delegation of Financial Powers Rules as well as under the supplementary Rule-191 of Traveling Allowance (Part II), I hereby declare and authorize Sh. Vinay Kumar Khanna, District Judge Commercial Court-02 as "Controlling Officer" and Sh. Amit Bansal, Additional Sessions Judge (POCSO) as "Link Controlling Officer" in respect of this establishment with immediate effect till further orders to exercise the powers as mentioned below.

The exercise of these powers will be subject to observance of General Financial Rule-2017, Instructions and orders issued on the subject from time to time by undersigned/Government of NCT of Delhi/Govt of India.

CONTINGENT EXPENDITURES

S. no.	Nature of Power	Powers to the Officer as per	Remarks
•	i	OM dated 07.08.2019	
1	Contingent Expenditure A. Unspecified Items (Recurring) B.Unspecified Items (Non-recurring)	Rs. 5,00,000/- per annum. Rs. 2,50,000/- per annum in each case.	
2	(a) Conveyance Hire (b)Reimbursement of conveyance charges	The conveyance hire of one vehicle should not exceed Rs. 40,000/- per month and for HOD and above it should not exceed Rs. 50,000/- per month. Rs. 2000/- per month per person	
3	(a) Electricity and water charges	Full Powers	
4.	Honorarium/ Remuneration to Officers/Staff/Advocates	Full Powers	
5	Fixtures & Furniture Purchase /		
	(a) Purchase	Full Powers	Subject to
			obtaining
			relaxation o
	1		FD on accour

ſ	,			
			of econd	-
			ban if	the
			expenditure	?
			exceeds	Rs.
			5.00,000/-	per
			annum	
	(b) Repairs of furniture	Full Powers	:	
6	(a) Hiring of Office Furniture,	Full Powers	:	
	Electric Fans, Heater, Cookers,			
	Clocks and call-bells.			
	(b) Purchase of Desert cooler and	Full Powers	•	
	Room Cooler (Except Air			
	Conditioners)		; [
7	Legal Charges			
	(a) Fees to Barristers, Advocate,	Full Powers	Subject	to
	Pleaders, Arbitrators and Umpires		guiding	
			principles	and
			rates as	laid
			down by	the
İ			Law	
			Departmen	ι.
		'	GNCTD.	
8	Motor Vehicles :	Full Powers	Subject	to
	(i) Maintenance, unkeep and repair		estimate	
	of vehicles		confirmed	by
			the transpor	rt
9	Postal and Telegraphs charges	Full Powers	<u> </u>	
10	Works and Repairs	Rs. 5,00,000/- Per annum per		
10	(a) Execution of petty works,	•		
			1	
	repairs and day to day maintenance		!	
	of Govt. Buildings	Full powers if the work is	i	
		executed through PWD.	!	
			:	

- - ••

		Eull Doward	
11	(a) Repairs to and removal of	ruii roweis	
	machinary (where the expenditure		
	is not of a capital nature)		
12	Purchase of	Rs. 25,00,000/- P.A.	
	(a) Stationary Stores		
	(b) Rubber stamps and Office seals	Full Powers	
13	Telephone charges	Full Powers	
	(As may be fixed by Govt. from		
	time to time) Office telephone		
14	Misc. Expenditure	Opto Iss.	Note: 50/- per
	(a) Expenditure on refreshment	Subject to norms/per capita rate	head on light
		prescribed by the Govt.	refreshment at
		Rs. 300/- per head with a	formal inter-
	themeetings/seminars/conferences/		
	workshops	only per occasion.	& other
	Workshops		meetings/conf
	!		erences.
	OTHER EXPE	NDITURES	
	<u>Omerana</u>		
	Other Expenditure sanction power	Full Powers	
15		Subject to norms and limits	
	delegated as per Rules	prescribed by the Govt.	
. =	(i) OTA (All Categories of Staff)	Full Powers as per CS (MA)	
:	(ii)Medical reimbursement claims	rules and approved rate of	i
!	•	Delhi Govt. under DGEHS	
·	The man of the same of the sam	Full Powers as per T.A./L.T.C	
	(iii) T.A. / L.T.C. Claims		
•		Rules As per rules, subject to	
	(iv) Evening Court allowance]
	i	guidelines laid down by the	ļ
		Finance Department, GNCTD.	
	(v) Tuition fees claim	As per rules	
,			
	(vi)GPF/CPS Advance/Withdrawa	As per rules	

iii) Long Term Advances i.e. omputer Advance & HBA iii) Road and Diet Money	As per rules/Notification Full Powers
iii) Road and Diet Money	Evil Downer
in reduct and Biol money	Full Powers
mbursement of Robe allowance, amp office allowance, office bag, trol charges, technology device,	received time to time.
i 1	mbursement of Robe allowance, mp office allowance, office bag,

This order shall remain in force till further orders.

(NAROTTAM KAUSHAL)

Principal District & Sessions Judge (South).
District Courts Complex, Saket.
New Delhi

No 19157-19254 /Accounts/South/2022

Delhi 1 4 0-1 20-2

Copy forwarded for information and necessary action to:

1 The Principal District & Sessions Judge, Headquarters, Tis Hazari, Delhi.

- 2. The Principal District & Sessions Judge, East / New Delhi / South West/ West/ North-West South East/ North East / Shahdara / North.
- 3. Sh. Vinay Kumar Khanna, District Judge Commercial Court-02/Controlling Officer, Saket Court Complex, New Delhi.
- 4. Sh. Amit Bansal, Additional Sessions Judge (POCSO)/Link Controlling Officer, South District. Saket Court Complex, New Delhi.
- 5. The Judge Incharge, Mediation Centre, South District, Saket, New Delhi.
- 6. The Chairmen, All the committees, South District, Saket, New Delhi.
- 7. Principal Accounts Office, Govt. of NCT of Delhi, A-Block, Vikas Bhawan, New Delhi.
- 8. Administrative Civil Judge, South District, Saket, New Delhi
- 9. Sr. Accounts Officer, Headquarters, Dte. Of Audit, GNCTD, I.P. Estate, New Delhi.

- 10. Pay & Accounts Officer XIV, Shanker Road, New Delhi, along with specimen signature of the officer.
- 11. The Manager, Reserve Bank of India, New Delhi alongwith specimen signature of the officer.
- 12. All the Administrative Officers (Judicial)/AO/AAO/Branch In Charges, South District, Saket, New Delhi.
- 13. The Cashier, South District, Saket, New Delhi.
- 14. PRO. Principal District Court, Saket, New Delhi.
- 15. P.S. To Principal District Judge, South District, Saket, New Delhi.

The Website Committee, Headquarters, Tis Hazari, Delhi.

(KRISHNA SAH)

Drawing & Disbursing Officer (South), District Courts Complex, Saket,

New Delhi